

संस्था, नई दिल्ली में धान की खेती के लिये कोई नए प्रयोग किए गए हैं ;

(ख) यदि हां, तो वह नई पद्धति धान की खेती की जापानी पद्धति की तुलना में कैसी है ; और

(ग) नई पद्धति में पैदा होने वाला चावल किस किस्म का है ?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) No.

(b) and (c). Do not arise.

#### SUGAR REFINERIES

\*867. **Shrimati Tarkeshwari Sinha:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to starred question No. 185 on 19th November, 1954 and state:

(a) whether Government have under consideration any schemes for starting more sugar refineries in the country;

(b) if so, what will be the estimated cost involved in implementing the scheme;

(c) the names of the sites that are proposed to be selected for starting this scheme; and

(d) whether these refineries will be of a permanent nature?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) No.

(b) to (d). Do not arise.

#### JUTE RETTING TANKS

\*868. **Shri L. N. Mishra:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to unstarred question No. 1348 on the 26th March, 1954 and state:

(a) whether it is a fact that the Government of Bihar have not provided any jute retting tanks to the jute growers so far, to improve the quality of raw jute; and

(b) if so, the reasons therefor?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) and (b). Bihar Government have plans to construct 1,000 retting tanks during the year 1954-55. Details of tanks constructed upto date are not yet available.

#### RAILWAY CLAIMS

578. **Shri R. N. S. Deo:** Will the Minister of Railways be pleased to state:

(a) whether any advice has been given to the General Manager, Eastern Railway, Calcutta to settle petty Railway claims in time out of court; and

(b) whether any time limit has been fixed for settlement with the claimants?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No advice strictly in terms of the question has been issued.

All Railways have been instructed to see that all claims where railways are liable, are settled as quickly as possible, so that the number of suits filed against the railways may be minimised.

Similarly, where the railways are not liable, they have been instructed to repudiate the claims with the least possible delay.

In the case of petty claims the enquiries necessary are more limited and they are expected to be finalised more quickly.

(b) No time limit, as such has been fixed for settlement of claims.

#### POSTAL ARRANGEMENTS FOR KUMBH MELA AND KALYANI CONGRESS

579. **Shri N. B. Chowdhury:** Will the Minister of Communications be pleased to state:

(a) the total expenditure incurred by Government for providing Postal, Telegraph and Telephone facilities at the last Kumbh Mela and Kalyani Congress respectively; and